

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF
THE CREDITORS OF M/s CRYSTAL SEA FOODS PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	M/s Crystal Sea Foods Private Limited
2	Date of incorporation of corporate debtor	20-06-2013
3	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, ROC, Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15120AP2013PTC088482
5	Address of the registered office and principal office (if any) of corporate debtor	S.No. 233/3B, 234/2, 261/IB,261/3B, 261/3A, Nayanapalli, Near Potti Subbaiah Palem, Challareddypalem Panchayat, Vetapalem Mandal, Prakasam District, Andhra Pradesh 523187
6	Insolvency commencement date in respect of corporate debtor	29.10.2019 (Order was pronounced on 23 rd October 2019)
7	Estimated date of closure of insolvency resolution process	20.04.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Gaddam Sriitha Shireen, IBBI/IPA-001/IP-P01225/2018-19/11974
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Gaddam Satyanarayana and Co., D No:23-38-1, 1a, Sivaraman Street ,Satyanarayanapuram, Vijayawada, Krishna District ,Andhra Pradesh ,520011 gsshrieen@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12, Banjara Hills, Hyderabad- 500034, Telangana State. E-mail:gsshrieen@yahoo.co.in
11.	Last date for submission of claims	06.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of M/s Crystal Sea Foods Private Limited

The creditors of M/s Crystal Sea Foods Private Limited, are hereby called upon to submit their claims with proof on or before 06.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date :30.10.2019
Place: Hyderabad



G.S. Shireen

Gaddam Sritha Shireen
Interim Resolution Professional
IBB/IFA-001/IP-P01225/2018-19/11974